

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
NEW DELHI

C.P NO. 29/2008
CA NO.



CORAM:

PRESENT: SH. R. VARADHARAJAN
Hon'ble Member (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF SINGLE BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 17.03.2017

NAME OF THE COMPANY: M/s.C.L. Precision Tools and Foundry Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 2013.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Sangram Pattnaik	} - Adv.	Respondents	
2.	Prateek Gupta			
3.	Utkarsh Rai			
4.	MR. ARUN SAXENA	ADV	Petitioners	Nalini
5.	MS. NALINI	ADV		
6.	Ashok Manchande	Dir	Respondent	

ORDER

Learned Counsels for the parties are present. Learned Counsel for the Petitioner seeks an adjournment in the matter on the basis that the arguing Counsel is otherwise held up in some other Court. Learned Counsel for the Respondents has no objection for the adjournment. However, keeping in view of the long pendency of the Company Petition, the Petitioner's Counsel shall make their submissions on **11th May, 2017** without fail.

It is represented by the Counsel for the Respondents they wish to file Counter Affidavit in relation to the Affidavit filed by the Petitioner in compliance with the last order. The respondents are permitted to file the same with a copy in advance provided to the Learned Counsel for the Petitioner, within two weeks.

SD/-

(R.VARADHARAJAN)
MEMBER(JUDICIAL)